

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO.1608

TO BE ANSWERED ON WEDNESDAY, THE 19th DECEMBER, 2018

Legislation on Temple Entry of Women

1608. DR. SHASHI THAROOR:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government is considering or is in the process of drafting any legislation, including an amendment to the Constitution of India, to overturn the judgment of the Supreme Court of India in Indian Young Lawyers Association & Ors vs The State of Kerala & Ors in Writ Petition (Civil) No. 373 of 2006, which allowed women of all ages to enter the Sabarimala temple;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

A N S W E R

**MINISTER OF STATE FOR LAW & JUSTICE AND CORPORATE
AFFAIRS
(SHRI P.P. CHAUDHARY)**

(a) to (c): The information is being collected and will be laid on the Table of the House.